



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष २, अंक ५८] सोमवार, फेब्रुवारी १४, २०११/माघ २५, शके १९३२ [पृष्ठे ३, किंमत : रुपये १९.००

असाधारण क्रमांक ८

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Universities (Amendment) Ordinance, 2011 (Mah. Ord. IV of 2011), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,
Secretary to Government,
Law and Judiciary Department.

[*Translation in English of the Maharashtra Universities (Amendment) Ordinance, 2011 (Mah. Ord. IV of 2011), published under the authority of the Governor.*]

HIGHER AND TECHNICAL EDUCATION DEPARTMENT
Mantralaya, Mumbai 400 032, dated the 14th February 2011.

MAHARASHTRA ORDINANCE No. IV OF 2011.

AN ORDINANCE

further to amend the Maharashtra Universities Act, 1994.

WHEREAS both Houses of the State Legislature are not in session ;

AND WHEREAS the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Universities Act, 1994, for the purposes hereinafter appearing ;

Mah.
XXXV
of
1994.

भाग आठ—८-१

(१)

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely :—

Short title
and
commence-
ment.

1. (1) This Ordinance may be called the Maharashtra Universities (Amendment) Ordinance, 2011.

(2) It shall come into force at once.

Amendment
of section
82 of Mah.
XXXV of
1994.

2. In section 82 of the Maharashtra Universities Act, 1994,—

Mah.
XXXV
of
1994.

(a) in sub-section (4), for the words “on or before the last day of December of the year ” the words “on or before the first day of May of the year ” shall be substituted ;

(b) in sub-section (5), in the second proviso,—

(i) for the words and figures “academic year 2001-2002 ” the words and figures “academic year 2011-2012” shall be substituted ;

(ii) for the words and figures “on or before 15th July of the year ” the words and figures “on or before 15th June of the year ” shall be substituted.

STATEMENT

Section 82 of the Maharashtra Universities Act, 1994 (Mah. XXXV of 1994), provides the procedure for permission to open a new college or institution of higher learning. Sub-section (3) of the said section provides that the management seeking permission to open a new college or institution of higher learning shall apply in the prescribed form to the Registrar of the university before the last day of October of the year preceding the year from which the permission is sought. Sub-section (4) of the said section provides that the applications received shall be scrutinised by the Board of College and University Development and be forwarded to the State Government with the approval of the Management Council on or before the last day of December of the year. Sub-section (5) of the said section provides that out of the applications recommended by the university, the State Government has to communicate the grant of such permission to the university on or before 15th July of the year, in which the new college is proposed to be started.

2. It has been observed that, the period so specified for granting such permission, i.e. on or before the 15th July is too late to start the new college or institution in the same academic year. With a view to avoid the inconvenience and to ensure transparency, the State Government considers it expedient to extend the time limit for forwarding the duly scrutinised applications by the Board of College and University Development to the State Government from the existing last day of December of the year to the first day of May of the year and to reduce the period for communication of such permission by the State Government to the university from the existing 15th July of the year to the 15th June of the year by amending the provisions of section 82 of the Maharashtra Universities Act, 1994 (Mah. XXXV of 1994), suitably. It is proposed to provide that such provisions shall have effect from the academic year 2011-2012.

3. As both Houses of the State Legislature are not in session and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Universities Act, 1994 (Mah. XXXV of 1994), for the purposes aforesaid, this Ordinance is promulgated.

Mumbai,
Dated the 11th February 2011.

K. SANKARANARAYANAN,
Governor of Maharashtra.

By order and in the name of the
Governor of Maharashtra,

MAHESH PATHAK,
Secretary to Government.